



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

19/06/2019

O.A./260/391/2019

UDAYANATH SAHU

M.A./260/445/2019

-V/S-

D/O POST

ITEM NO: 11

FOR APPLICANTS(S) Adv. : Mr.D.K.Mohanty

FOR RESPONDENTS(S) Adv.: Mr.B.Swain

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>The applicant who was compulsorily retired as per order dated 31.3.2014 has claimed House Rent Allowances from the year 2005 to 31.3.2014 on the ground that he was not allotted any government quarter.</p>
	<p>Learned counsel for the respondents submits that he has no instruction whether the representation of the applicant is still pending. He also submitted that there is a delay in filing the OA.</p>
	<p>Learned counsel for the respondents submitted that the claim in question is a continuous cause of action and he has filed MA 445/2019 for condonation of delay.</p>

It is submitted by the learned counsel for the applicant that the representation of the applicant dated 28.1.2019 filed before the respondent No.3 is still pending for consideration.

In the above circumstances the OA is disposed of by giving a direction that the said representation be considered by the respondent No.3 in accordance with law and relevant circular and guidelines within a period of 2 months from the date of receipt of the copy of this order by passing a reasoned and speaking order and communicate the same to the applicant within a period of 15 days thereafter. The applicant is at liberty to place all relevant guidelines and citations in favour of his case before the respondent No.3 at the time of consideration of the representation. It is mentioned that this Tribunal has not gone into the merits of the case.

The OA is accordingly disposed of.

It is orally submitted by the learned counsel for the applicant that he wants to send copy of the OA and the MA along with the copy of this order to the respondent No.3. The same be sent at the cost of the applicant.

Copy of this order be handed over to both

the learned counsels.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

I.Nath

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